

**In the National Company Law Tribunal**

**Division Bench, (Court-II), Kolkata**

**IA (IB) No. 604/ (KB) /2024**

**In CP(IB) No. 1634/KB/2018**

*Application under Section 60(5) of IBC, Code 2016 read with Rule 11 of  
the National Company Law Tribunal Rules, 2016;*

**In the Matter of:**

**Manthan Broadband Services Private Limited – in Liquidation  
having its Registered office at 6 Ganesh Chandra Avenue, Kolkata  
– 700 013.**

**.....Corporate Debtor (In Liquidation)**

**And In the Matter of:**

**Kuldeep Verma, the Liquidator of Manthan Broadband Services  
Private Limited having its office at 46 B.B. Ganguly Street, Unit  
501, Kolkata – 700 012.**

**...Applicant**

**Versus**

**Alliance Broadband Services Private Limited having its registered  
office at 53A, Dr. Lal Mohan Bhattacharyya Road, 2<sup>nd</sup> Floor,  
Kolkata – 700 014.**

**...Respondent**

**Date of Pronouncement of order: 24.04.2024**

**Coram:**

**Smt. Bidisha Banerjee : Member (Judicial)**

**Shri D. Arvind : Member (Technical)**

**Counsel appeared physically / through video Conferencing**

Mr. Joy Saha, Sr. Advocate ] For Successful Bidder

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Mr. Aritra Basu, Adv.  
Mr. Yash Vardhandeora, Adv.

Mr. Vivek Sibbal, Adv. ] For Liquidator  
Mrs. Manju Bhuteria, Adv.  
Mr. Rahul Auddy, Adv.  
Mr. Aditya Goptu, Adv.

Mr. Ratnanko Banerjee, Adv. ] For Alliance Broadband Services Pvt.Ltd.  
Ms. Swapna Choubey, Adv.  
Mr. Kanishka Kejriwal, Adv.  
Ms. Ashika Daga, Adv.  
Mr. Aayush Lakhotia, Adv.

Mr. Kartik Bhalla, Adv. ] For CISCO (IA(I.B.C)/1986(KB)2023)

**O R D E R**

**Per Bidisha Banerjee, Member (Judicial):**

1. The Court convened through hybrid mode.
2. Ld. Counsel for the parties were heard.
3. This application has been preferred to seeking direction upon the Respondent to handover the original share certificate of 77500 equity shares of Alliance Broadband Services Private Limited owned by the Corporate Debtor to the Liquidator.
4. In terms of the order already passed by this Adjudicating Authority in IA(IB)No. 334(KB)2023 dated 12.01.2024; by way of the said order this Tribunal had directed the Alliance Broadband Services Private Limited to handover the original share certificates of 77500 to the Liquidator within a period of one week from the date of pronouncement of the said order.
5. Subsequent to the hearing conducted in the matter and after the matter was reserved for orders. It has been brought to our notice that the shares in question have been handed over to the Liquidator.

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6. In view of such, we deem it appropriate to dispose of this Interlocutor Application since nothing survives for adjudication in the matter.
7. Accordingly, this **IA (IB) No. 604/ (KB) /2024 is disposed of.**
8. The Registry is directed to send e-mail copies of the order forthwith to all the parties and their Ld. Counsel for information and for taking necessary steps.
9. Certified copy of this order may be issued, if applied for, upon compliance of all requisite formalities.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee,**  
**Member (Judicial)**

Signed on this the 24<sup>th</sup> day of April, 2024

M. Jana (P.S.)